

(x) **Need to undertake extensive relief measures in flood affected Madhepura and Saharsa districts of Bihar**

SHRI R.P. YADAV (Madhepura): Sir, the widespread havoc brought by the fury of floods and incessant rains in the entire belt of North Bihar this year, is an unprecedented phenomenon and unheard of in the human memory of this hapless State.

The situation obtaining, particularly, in my Constituency, Madhepura District and Saharsa District beggars' description is the worst-hit area.

It is regrettable that the powers-that-be at the helm of affairs did precious little to mitigate the untold misery of the flood-affected victims.

The floods have taken a heavy toll of life and property. Thousands of heads of cattle have been washed away and perished. The flood victims have found no shelter except at the house-tops or perch on the top of the trees with no hope of being salvaged or rescued from the jaws of death.

It is high time that the Central Government adopts urgent relief measures to save the flood-stricken, suffering people from wreck and ruin and plan in advance to face the ugly situation likely to arise after the flood waters recede.

(xi) **Need to reduce to the minimum the amount of security deposit from emigrants to Gulf Countries.**

SHRI A.K. BALAN (Ottapalam): Sir, I would like to invite the attention of the Government to the serious problems which affect millions of Keralites, who seek job in gulf countries.

The emigration authorities have recently decided to enhance the quantum of security deposit.

As per the existing emigration rules, one who leaves Trivandrum for Dubai, has to pay Rs. 1750/- as security deposit. The new

decision stipulates the amount of Rs. 3280/-; which is almost double the earlier amount.

This huge amount is beyond the reach of common man, who is compelled by the socio-economic circumstances to leave the motherland for his livelihood.

So, I would urge upon the government to reduce the amount of security deposit to the minimum possible.

Due to the rigidity of Indian rules and regulations many of the man power exporting agencies are on the new look out for other neighbouring countries, such as Pakistan, Bangladesh and Srilanka. The net result of this would be the huge loss of foreign exchange for our country. In this context government should bear in mind that Kerala alone is mobilising almost one crore rupees worth foreign exchange every day for the national exchequer from the gulf countries through man power sources

(xii) **Panic among jhuggi-jhonpri and pavement dwellers because of application of certain Acts to Union Territory of Delhi**

SHRI A.K. ROY (Dhanbad): Sir, the amendments to the Delhi Development Act, the Delhi Municipal Corporation Act, the Public Premises (Eviction of Unauthorised Occupants) Acts, and the Punjab Municipal Act, as applicable to the Union territory of Delhi have made the 10 lakhs jhuggi-jhonpri and pavement dwellers panicky. The amendments have made encroachments by the propertied people and by slum dwellers same offence liable for arrest without warrant. Fines and rigorous imprisonment which means while the propertied people and the commercial encroacher would be able to protect themselves in the court using the various flaws in the laws, the real brunt of the amendments would have to be borne by the slum dwellers.

The fear of the jhuggi-jhonpri and slum dwellers may not be without basis as it is reported that on 6.8.1984 about 150 policemen swooped on the 250 jhuggis at Dera-wala Nagar near Model Town Delhi, beat